

STATEMENT-II*Scholarships utilised for the last three years by neighbouring countries*

Sl. No.	Country	1991-92 Utilised	1992-93 Utilised	1993-94 Utilised
1.	Afghanistan	10	14	8
2.	Bangladesh	78	112	100
3.	Bhutan	2	2	6
4.	China	17	15	17
5.	Maldives	8	1	-
6.	Mauritius	39	42	38
7.	Mynamar	4	3	5
8.	Nepal	85	83	90
9.	Sri Lankda	54	64	44
10.	Pakistan	1	-	-
Total		298	336	308

Inland Water Transport in Kerala

145. SHRI THAYIL JOHN ANJALOSE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total amount provided to Kerala by the Union Government for the development of Inland water transport system in Eighth Five Year Plan; and

(b) the details of progress achieved so far in this regard?

THE MINISTER OF STATE OF
THE MINISTRY OF SURFACE

TRANSPORT (SHRI JAGDISH TYTLER):
(a) and (b). A scheme to modernise 55 jetties for passenger ferries in the waterways to be implemented by the Govt. of Kerala was sanctioned by the Govt. of India as Centrally Sponsored Scheme at a cost of Rs. 136.38 lakhs in January, 93. A request from the State Govt. for release of funds during 1994-95 has not been received so far.

A provision of Rs. 62.00 crores for development of the West Coast Canal in Kerala exists in the 8th Five Year Plan. However, against the provision of

Rs. 3.00 crores, an amount of Rs. 65.00 lakhs was spent for this purpose during 1993-94. A provision of Rs. 1.00 crore has been made during 1994-95. Champakara and Udyogmandal Canals have already been dredged to the required depth, to facilitate smooth inland water transport movement.

Setting up of Food Processing Units

146. DR. VASANT NIWRUTTI
PAWAR:
SHRI MOHAMMAD ALI
ASHRAF FATMI:
SHRI LALL BABU RAI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any proposals are lying pending with the centre for setting up of new food processing units in the country as on 30.6.1994; and

(b) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). Almost all Food Processing Industries have been de-licensed and, therefore, do not require Industrial Licence. However, those units engaged in the brewing and distillation of alcoholic beverages and manufacture of those items which are reserved for small scale sector are required to take licence. As per available information 28 applications for manufacture of beer and 5 applications for manufacture of potable alcohol/IMFL were pending with this Ministry as on 30.6.1994.

Kolar Gold Fields

147. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of MINES be pleased to state:

(a) whether attention of the Government has been drawn to the news report appearing in the Economic Times dated June 8, 1994 under the caption "Foreign Majors in race for Gold Mining in Kolar";

(b) if so, the details of the proposals received from foreign companies;

(c) the reaction of the Government thereto;

(d) the action taken/proposed to be taken to allow participation by foreign firms in gold mining;

(e) the advantage of allowing foreign firms to enter Gold Mining in the country; and

(f) details of future plans for boosting Gold Mining operations in the country?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) and (c). Some foreign companies had shown interest in collaborating with Bharat Gold Mines Ltd. (BGML), Govt. of India Undertaking engaged in gold mining. The company has recently invited offers for collaboration in the field of exploration and exploitation of gold and treatment of mill tailings by 1.8.94.

(d) to (f). With opening up of gold for exploitation by private sector, participation by the private parties in gold